

ITEM NO.2

COURT NO.2

SECTION IX

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

I.A. No.12 of 2013 in CIVIL APPEAL NO(s). 4767 OF 2011

SHRADHHA AROMATICS P.LTD.

Appellant (s)

VERSUS

OL OF GLOBAL ARYA IND.LTD.& ORS.

Respondent(s)

(for directions and office report )

Date: 05/08/2013 This IA in Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI  
HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Applicant(s) Mr. Harshit S. Tolia, Adv.  
Ms. Savita Singh, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

This is an application by respondent No.2 in Civil Appeal No. 4767 of 2011 for issue of a direction to the Official Liquidator to refund a sum of rupees one crore twenty seven lakhs.

We have heard Shri Harshit S. Tolia, learned counsel for the applicant and perused the record.

During the course of hearing, we repeatedly enquired from the learned counsel to place before the Court a semblance of evidence showing deposit of amount by respondent No.2 but he could not draw our attention either to any pleading or document to show that the applicant had deposited rupees one crore twenty seven lakhs.

In view of the above, there is no warrant for issue of a direction to Official Liquidator to refund the amount allegedly deposited by the applicant.

With the above observation, the application is dismissed.

| (Parveen Kr.Chawla)

| Court Master

| | (Phoolan Wati Arora)

| | Court Master

After the aforesaid order was dictated, learned counsel for the applicant made a request that his client may be permitted to file fresh application on the same subject. Though unusual, we accept the request of the learned counsel.

| (Parveen Kr.Chawla)  
| Court Master  
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| | (Phoolan Wati Arora)  
| | Court Master  
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